

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 43

C.P (IB) 2632/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES: **BHUTORIA REFRIGERATION PVT LTD**
 V/S FABLAB ENGINEERING INDIA PVT
 LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) None present for either side, when the matter is called out.
- 2) Record reveals that the matter was listed on Board on various occasions; however, Parties were not represented by their Counsel on either of the occasions.
- 3) In that view of the matter, stand over to 23.11.2023, either for appearance of the Petitioner or for passing dismissal order.
- 4) Petitioner is directed to remain present in the Court on the next date of hearing and apprise the Bench whether to proceed further in the matter or otherwise as the matter is old of the year 2019.

5) It is to be noted that failure of the presence of the Petitioner would amount to the dismissal of the Company Petition for want of prosecution.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare